

**Central Administrative Tribunal
Madras Bench**

OA/310/00768/2019

Dated Monday the 24th day of June Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

G.Vairamuthu
S/o late C.Ganapathy,
No.2/198, Vinayagar Koil Street,
No-89, Veppampattu Post,Tiruvelllore Taluk & District,
602024. .. Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Sr. Divisional Personnel Officer,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai 600 003.
3. The Assistant Personnel Officer (Settlement),
Chennai Division, Southern Railway,
Chennai 600 003. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“...to call for the records related to the service particulars of late C.Ganapathy, Pension Payment order in favour of late G.Sampooranam mother of the applicant and the representations dated 18.6.2018 and 09.2.2019 by the applicant and further to direct the respondent to extend family pension with effect from 26.10.2006 till 02.5.2010 with all the attendant benefits with 18% interest and to make further order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is the son of the deceased C.Ganapathy who was working as a Khalasi in the respondents' office and died in harness on 07.12.2000 while in service. His mother who was receiving the family pension also died on 25.10.2006. Therefore, being an unemployed and unmarried son of the deceased government servant, he made Annexure A1 and A4 representations dated 18.6.18 and 09.2.2019 respectively, to the respondents to sanction family pension to him for the period from 26.12.2006 to 24.4.2010. The said representations are still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit prescribed by this Tribunal.

3. Mr.P.Srinivasan, takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider

Annexure A1 and A4 representations dated 18.6.18 and 09.2.2019 respectively, of the applicant in accordance with law and in the light of the facts of his case and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
24.06.2019

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